

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
RAISEN MARKETING PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING AND RETAIL SALE OF ALCOHOLIC
BEVERAGES
AT
LOCATION: BHOPAL, DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Raisen Marketing Private Limited PAN: AAF CR7050R CIN: U52209MP2012PTC027630
2.	Address of the registered office	G-II, 119A, Gulmohar Colony, Bhopal, Madhya Pradesh, India, 462039
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	No fixed assets have been identified based on limited information presently available with the Resolution Professional. The position is subject to verification upon receipt of complete records and information.
5.	Installed capacity of main products/ services	The Corporate Debtor was engaged in trading and retail sale of alcoholic beverages. Details of installed capacity are presently not available due to non-availability of books of accounts and records and continued non-cooperation of the suspended management.
6.	Quantity and value of main products/ services sold in last financial year	As per available financial information, revenue from operations for FY 2024-25 is reported as Nil. The same has not been independently verified due to limited access to books and records
7.	Number of employees/ workmen	No employees/workmen have been identified based on information presently available with the Resolution Professional.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Relevant documents including financial statements (to the extent available) and list of creditors may be obtained by

		sending a request to: cirp.raisenmarketing@gmail.com List of creditors is also available at: https://ibbi.gov.in/claims/inner-process/U52209MP2012PTC027630 Information is being shared on a best-effort basis and may be limited due to non-availability of records and non-cooperation from the suspended management.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Detailed eligibility criteria under Section 25(2)(h) of the Code are provided in the EOI document, which can be obtained via email request at cirp.raisenmarketing@gmail.com.
10.	Last date for receipt of expression of interest	03/08/2026 till 5:00 PM
11.	Date of issue of provisional list of prospective resolution applicants	13/08/2026
12.	Last date for submission of objections to provisional list	18/08/2026
13.	Date of issue of final list of prospective resolution applicants	28/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/09/2026
15.	Last date for submission of resolution plans	03/10/2026 till 5:00 PM
16.	Process email id to submit Expression of Interest	cirp.raisenmarketing@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The MSME registration status of the Corporate Debtor is not available with the Resolution Professional.

Sd/-

Amrish Kumar Chourasia

Resolution Professional

Reg. No.: IBBI/IPA-002/IP-N00843/2019-2020/12687

Regd. Add: 102, Vyanktesh Vihar, Near Aradhana Nagar, Chhota
Bangarda, Indore, Madhya Pradesh ,452005

AFA valid till: 31/12/2026

Date: 18/07/2026

Place: Indore

For Raisen Marketing Private Limited-under CIRP

JM FINANCIAL
Corporate Identify Number: U67190MH2007PLC74287

Registered Office Address : 7th Floor, Chenergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai- 400025
T: +91 22 6630 3030 F: +911 22 6630 3223, www.jmfinancialcar.com

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the Authorized Officer of Piramal Capital & Housing Finance Limited (erstwhile Dewan Housing Finance Corporation Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand notice calling upon to the Borrower(s), Co-Borrower(s), Guarantor(s) to repay the amount mentioned in the notice together with interest at contractual rate and expenses, cost, charges etc due thereon till the date of payment within 60 days from the date of receipt of the said notice. Subsequently, Piramal Capital & Housing Finance Limited (erstwhile Dewan Housing Finance Corporation Limited) assigned the financial assets pertaining to Borrower(s) together with the underlying security interest created therefor along with all rights, title and interest thereon in favour of JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Aranya - Trust (hereinafter referred to as "JMIFARC") under the provisions of the SARFAESI Act vide an assignment agreement dated March 29, 2023 (hereinafter referred to as "Assignment Agreement"). The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s), Co-Borrower(s), Guarantor(s) and the public in general that the undersigned, being the Authorised officer of JMIFARC has taken possession of the property described herein below, in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of JMIFARC for an amount as mentioned herein under with interest thereon till the date of repayment. The borrower(s), Co-Borrower(s), Guarantor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr No.	Name of the Borrower(s), Co-Borrower(s), Guarantor(s)	Description of secured asset (Immovable property)	Demand Notice Date and Amount with NPA date	Date of Possession
1.	Loan Code No.:- 26100000725 Ramkrishna Ahirwar (Borrower) Ramkumar Ramkrishna (Co Borrower 1)	House No. 1447/2 Land No- 2529 Word 24 Mohalla Rawatnaya Pura Choka Bagh Old Sagar Road Lalitpur Uttar Pradesh :- 284403	28-11-2023 For Rs. 20,33,380/- (Rupees Twenty Lakh Thirty Three Thousand Three Hundred Eighty Rupees Only)	14-07-2026

Authorised Officer
JM Financial Asset Reconstruction Company Limited,
acting in its capacity as trustee of Aranya- Trust

Date: 18-07-2026
Place: Lalitpur

ICICI Bank
Branch Office: ICICI Bank Ltd. Office Number 201-B, 2nd Floor, Road No. 1 Plot No. B3, WITI IF Park, Wagle Industrial Estate, Thane (West)- 400604.

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	M/s. Prem Timber & Plywood/ Mr. Mukesh Kumar alias Mr. Mukesh Daya Ram Borua/ Mrs. Reena Borua/ Mr. Dayaram Borua/ 244251000037/ 000705057808/ House No. 06, Block No. D, Sector Beta-01, Gautam Budh Nagar, Uttar Pradesh, Greater Noida, Noida - 201308	Property 1: Plot No. 235, Survey No. 548 Paik 1, Rajvi Residency, Maje Village Varsamed, Tuluka & Sub Registration District Anjar, Registration District Kutch, State of Gujarat/ Admeasuring Plot Area 124.98 Square Meter Constructed Area 149.722 Square Meter Thereon/ Bounded By:- North- Plot No. 234/ South- Plot No. 236/ East- 9.14-Meter-Wide Road/ West- Waste Land/ Property 2: Industrial Property Plot No. 02, Situated At Revenue Survey No. 510, In The Sim of Village Bhimasar, Tuluka & Sub-Registration District Anjar, Registration District Kutch, State of Gujarat/ Admeasuring Plot Area 5897.47 Square Meter Constructed Area 3476.53 Square Meter Thereon/ Bounded By:- North- Revenue Survey No. 509/ South- 18 Meter Wide Road/ East- Common Plot & Revenue Survey No. 510 Paik/ West- Industrial Plot No. 01/ Property 3: Plot No. 06, Block No. D, Sector Beta- 01 Vide Allotment No. B01-7668 Situated In Greater Noida, District Gautam Budh Nagar(U.P.)/ Admeasuring Area 200 Square Meter (Covered Area 77.165 Square Meter)/ Bounded By:-North- 60 Meter Wide Road/ South- Plot No. 54 & 73/ East- Plot No. C7/ West- Plot No. C5	June 11, 2026 Rs. 2,70,77,969.94/-	01/05/2026

These steps are being taken for substituted service of Notice. The above borrower(s) and/or guarantor(s) (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: July 18, 2026
Place: Agra (Uttar Pradesh)

Sincerely Authorised Officer,
For ICICI Bank Ltd.

ICICI Bank
Branch Office: ICICI Bank Ltd., Parsvanath Plaza, Court Road, Saharanpur, Uttar Pradesh- 247001.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
(See proviso to Rule 8(6))
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder:

Sr. No.	Name of the Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mahadev Enterprises Represented By Proprietor Piyush Arora (Borrower), Piyush Arora (Mortgagor, Guarantor), Priya Arora (A/C No. 019105501184	Shop No 8, 9 & 10 on The Ground Floor And First Floor With Roof Rights, Municipal No 13/599 & 13/600, Situated at Androon Gher Amolakh Ram "Punjabi Market" Shahanshahi Bazar, Saharanpur, U.P. Area: 134 Sq. Ft. and Built up Area: 268 Sq Ft	Rs. 83,87,361/- as on July 09,2026	Rs. 35,00,000/- July 3,50,000/-	Rs. 35,00,000/- from 11:00 AM to 12:00 Noon	August 10,2026 from 11:00 AM to 12:00 Noon

The online auction will be conducted on the website (URL Link-https://BidDeal.in) of our auction agency ValueTrust Capital Services Private Limited. The Mortgagors/Notices are given a total time to pay the total dues with further interest by August 07, 2026 before 05:00 P.M. else the secured asset(s) will be sold as per the terms of The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd., Parsvanath Plaza, Court Road, Saharanpur, Uttar Pradesh- 247001 on or before August 07, 2026 before 05:00 P.M. and thereafter they need to submit their offer through the above mentioned website only on or before August 07, 2026 before 05:00 P.M. along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Ltd., Parsvanath Plaza, Court Road, Saharanpur, Uttar Pradesh- 247001 on or before August 07, 2026 before 05:00 P.M. Earnest Money Deposit DD/DDO should be from a Nationalised bank in favour of "ICICI Bank Limited" payable at Saharanpur. For any further clarifications with regards to inspection, terms and conditions of the E-auction or submission of tenders, kindly contact ICICI Bank Limited on 9372730494/7304914763.

Please note that Marketing agencies 1. Augoe Assets Management Private Limited 2. Matex Net Pvt. Ltd., 3. Finvin Estate Deal Technologies Pvt Ltd., 4. Girsarsoft Pvt Ltd., 5. Hecta Prop Tech Pvt Ltd., 6. Arca Emart Pvt Ltd., 7. Novel Asset Service Pvt Ltd., 8. Nobroker Technologies Solutions Pvt Ltd., 9. Valuetrust Capital Services Pvt Ltd., 10. Novodayan Proptech Pvt Ltd., (XpertAR) have also been engaged for facilitating the sale of this property. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s

Date: July 18, 2026
Place: Saharanpur

Authorized Officer
ICICI Bank Limited

RBL BANK LTD.
REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
National Operating Centre : 8th Floor, Techniplex, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400052.

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on dates mentioned in the table below.

In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornament (in gms)	Gold Auction Venue	Branch Manager Name & Mobile No.	Auction Date & Time
1.	809008973619	KARNAL	HISHAM PAL	TOTAL_GROSS_WT 5.7 TOTAL IMPURITY 0.50 TOTAL_STONE_WT 0 TOTAL_NET_WT 5.2	RBL Bank Ltd. Ground Floor, SCO-239, Sector-12, HUDA Market Karnal - 132001	Anil Mehta 8396819000	24-07-2026 02:00 PM to 05:00 PM
2.	809009228343	Panchkula	SONU KUMAR	TOTAL_GROSS_WT 36.37 TOTAL IMPURITY 1.27 TOTAL_STONE_WT 0 TOTAL_NET_WT 35.1	Ground floor, S.C.O No. 15, Sector 11, Panchkula - 134109.	Naveen Jain 9886256640	24-07-2026 02:00 PM to 05:00 PM
3.	809010823898	Sector 27 Chandigarh	KIRAN VERMA	TOTAL_GROSS_WT 38.38 TOTAL IMPURITY 1.68 TOTAL_STONE_WT 0.1 TOTAL_NET_WT 36.6	Ground Floor, SCO 16 Sec 27 C Chandigarh - 160019	Divesh Sharma 8097273830	24-07-2026 02:00 PM to 05:00 PM
4.	809010999613	Rohtak	JITENDER SINGH	TOTAL_GROSS_WT 152.8 TOTAL IMPURITY 12.90 TOTAL_STONE_WT 0 TOTAL_NET_WT 139.9	381/16 HUDA COMPLEX CIVIL LINES ROAD ROHTAK 124001	Nitesh 8059185444	18-08-2026 02:00 PM to 05:00 PM
5.	809011918722	Mainimajra Branch	SUNIL KUMAR	TOTAL_GROSS_WT 26.34 TOTAL IMPURITY 1.42 TOTAL_STONE_WT 0.72 TOTAL_NET_WT 24.2	GROUND FLOOR, SCO 830, NAC MANIMAJRA, CHANDIGARH - 160101	Harjot Singh 9886498869	18-08-2026 02:00 PM to 05:00 PM
6.	809012387372	Panchkula	SONU KUMAR	TOTAL_GROSS_WT 9.52 TOTAL IMPURITY 0.52 TOTAL_STONE_WT 0 TOTAL_NET_WT 9	Ground floor, S.C.O No. 15, Sector 11, Panchkula - 134109.	Naveen Jain 9886256640	24-07-2026 02:00 PM to 05:00 PM
7.	809011960381	Sirsa	PARHLAD	TOTAL_GROSS_WT 4.5 TOTAL IMPURITY 0.00 TOTAL_STONE_WT 0.5 TOTAL_NET_WT 4	Khatoni No. 475/807, Kharsa No. 170, Guru Nanak Nagar, Hisar Road, Kheirpur Sirsa, Near Sbi, Haryana - 125055	Vishal Khurana 9992452009	24-07-2026 02:00 PM to 05:00 PM
8.	809011931200	Solan	JASWANT SINGH	TOTAL_GROSS_WT 9.78 TOTAL IMPURITY 0.30 TOTAL_STONE_WT 0 TOTAL_NET_WT 9.48	Shop No. 18 2 Ground Floor, Kharsa No. 8469/520, Maujajwahar Park, Solan, Himachal Pradesh - 173212	Rishi Kohli 9882152422	18-08-2026 02:00 PM to 05:00 PM

Intending bidders should contact to the Branch Manager
For detailed Terms and Conditions, please visit to the RBL Bank respective Branches.

Place : Chandigarh/Haryana/Solan
Date : 18-07-2026

Authorized Officer
RBL Bank Ltd.

Piramal Finance
(Formerly Piramal Capital and Housing Finance Ltd)
(herein after referred to as PF/ Secured Creditor) CIN: L65910MH1984PLC032639
Registered Office: Unit No.-601, 6th Floor, Piramal Amli Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (West), Mumbai- 400070
Branch Address: 1st Floor, Stephen House, Gwalior Road, Opp. Munna Lal Power House, Jhansi, Uttar Pradesh - 284001

POSSESSION NOTICE
For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of PIRAMAL FINANCE LIMITED. (Formerly Piramal Capital and Housing Finance Ltd) (herein after referred to as PF/ Secured Creditor) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred upon to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly Piramal Capital & Housing Finance Ltd) (herein after referred to as PF/ Secured Creditor) for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s) Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	Loan Code No.:- M0050291 Anurag Verma (Borrower) Ashok Kumar (Co Borrower 1)	Property Address: Plot on part of Arajai No. 849 Mauza Pali Pahadi Jhansi Uttar Pradesh- 284003	24-July-2025 For Rs. 21,01,765/- (Twenty One Lakh One Thousand Seven Hundred Sixty Five Rupees)	13-07-2026

Date: July 18, 2026 Place: Jhansi

Sd/- (Authorised Officer), PIRAMAL FINANCE LIMITED

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015, (Haryana) and Branch Office at: 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer (AO) of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/specific nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property / Secured Asset	Date of Physical Possession	Reserve Price	Date of Inspection of property
Ms. Anita Mrs. Gulab Devi (Prospect No. IL10620060)	14/10/2025 Rs. 1646175.00 (Rupees Sixteen Lakh Forty Six Thousand One Hundred & Seventy Five Only) Bid Increase Amount: Rs. 25000.00/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Plot no. 56.60 and 57 UGF middle LHS Vidya Hastani on vhar phase-v,Gali no 5 Block A extra uttam nagar delhi 110059 Area Admeasuring (in Sq. Ft.): Property Type: Saleable Area, Carpet Area, Built-Up, Area Property Area: 315.00, 252.00, 315.00	30/06/2026 On Date 06/07/2026 Rs. 1826000.00/- (Rupees Eighteen Lakh Twenty Six Thousand Only) Earnest Money Deposit (EMD) Rs. 182600.00/- (Rupees One Lakh Eighty Two Thousand Six Hundred Only)	11:00 hrs-14:00 hrs EMD Last Date 21/08/2026 till 5 pm. Date / Time of E Auction 24/08/2026 at 11:00 hrs.-13:00 hrs	

Mode Of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iflhome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.

For Balance Payment - Login https://www.iflhome.com > Select "My Bid" > Click on Pay Balance Amount

Terms and Conditions:-

- For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iflhome.com well in advance and must create the login account, login ID and password. Intending bidders have to submit the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Bid Form (E-Sign) using their Aadhaar Number.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will be automatically extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and all outgoings relating to the property.
- The purchaser has to pay TDS applicable to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
- Bidders are advised to go through the website https://www.iflhome.com for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, fee procedure and online training on e-auction prospective bidders may contact the service provider Email ID: care@iflhome.com, Support Helpline Numbers: 800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs. to 18:00 hrs. between Monday to Friday or write to email: care@iflhome.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled, and the amount already paid will be forfeited (including EMD) and the property will be again put for sale.
- AO reserves the right to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IIFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with up-to-date interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

PLACE :- DELHI | DATE : 18.07.2026

Sd/-, Authorised Officer, For IIFL Home Finance Ltd.

Bata
BATA INDIA LIMITED
CIN: L19201WB1931PLC007261
Registered Office: 27B, Calcutta Street, 1st Floor, Kolkata - 700016, West Bengal
Telephone: +91 33 2289 57951 E-mail: share.dept@bata.com | Website: www.bata.in

NOTICE OF 93RD ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING AND RECORD DATE

NOTICE is hereby given that the 93rd (Ninety-third) Annual General Meeting (the "AGM" or the "Meeting") of the Members of Bata India Limited (the "Company") will be held on **Wednesday, August 12, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice convening the Meeting (the "Notice"). The Ministry of Corporate Affairs vide its General Circulars No. 14/2020, No. 17/2020, No. 20/2020, No. 02/2021, No. 2/2022, No. 10/2022, No. 09/2023, No. 09/2024 and No. 03/2025 dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, May 5, 2022, December 28, 2022, September 25, 2023, September 19, 2024 and September 22, 2025 respectively (hereinafter, collectively referred to as the "MCA Circulars"), has allowed companies to conduct their annual general meeting through VC or OAVM, in compliance with the MCA Circulars and the relevant provisions of the Companies Act, 2013 (as amended) (the "Act") and the rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended) (the "Listing Regulations").

In accordance with the Listing Regulations and the MCA Circulars, the Notice along with the Annual Report including Audited Financial Statements for the financial year ended March 31, 2026 have been sent only through e-mail, to those Members whose e-mail addresses are registered with the Company or the Registrar to an Issue and Share Transfer Agent (the "RTA"), i.e., M/s. MUFG Intime India Private Limited (formerly Link Intime India Private Limited) or any of the Depositories or the Depository Participant(s) and holding equity shares of the Company as on Friday, July 10, 2026. The Notice and the Annual Report are available on the website of the Company viz., www.bata.in and has also been forwarded to the Stock Exchanges where Equity Shares of the Company are listed, enabling them to disseminate the same on their respective websites viz., www.nseindia.com, www.bseindia.com and www.cse-india.com. The Notice shall also be available on the e-Voting website of the agency engaged for providing e-Voting facility, i.e., National Securities Depository Limited ("NSDL"), viz., www.evoting.nsdl.com.

Members are requested to refer to the Newspaper advertisement dated July 8, 2026 issued by the Company and published on July 9, 2026 in "Financial Express" (English) and "Ekidn" (Bengali) for further details pertaining to the Meeting, Record Date and other details. The said advertisement is also available on the website of the Company and has also been forwarded to the Stock Exchanges where Equity Shares of the Company are listed, enabling them to disseminate the same on their respective websites.

Members are also informed hereby that:

- Pursuant to Section 103 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the Listing Regulations, the Company is pleased to provide e-Voting facilities through NSDL to its Members, in respect of the businesses to be transacted at the AGM. The manner and instructions to cast votes through remote e-Voting as well as through e-Voting system during the Meeting have been provided along with the Notice.
- The businesses set out in the Notice shall be transacted through e-Voting only. The Members, whose names appear in the Register of Members / List of Beneficial Owners as on **Wednesday, August 5, 2026, being the cut-off date**, shall be entitled to avail the e-Voting facility. Once vote(s) on Resolution(s) are cast by any Member, the same cannot be changed subsequently. The remote e-Voting will commence on Sunday, August 9, 2026 (9:00 A.M. IST) and will end on Tuesday, August 11, 2026 (5:00 P.M. IST). The module of remote e-Voting shall be disabled by NSDL at 5:00 P.M. on Tuesday, August 11, 2026. A person who is not a Member as on the cut-off date, i.e., Wednesday, August 5, 2026, should treat the Notice for information purposes only.
- Members attending the AGM, who have not cast their votes by remote e-Voting, shall be eligible to exercise their voting rights during the AGM through e-Voting system via www.evoting.nsdl.com. Members who have exercised their voting rights by remote e-Voting prior to the AGM may also attend the AGM through VC or OAVM but shall not be entitled to cast their votes again during the AGM.
- Any person, who acquires equity shares of the Company and becomes a Member after despatch of the Notice and holds shares as on the cut-off date, i.e., Wednesday, August 5, 2026 may obtain the login id and password for e-Voting, by sending a request to NSDL at evoting@nsdl.com or to the Company at share.dept@bata.com.
- Members who are already registered with NSDL for remote e-Voting can use their existing User Id and Password for e-Voting.
- All documents referred to in the Notice and the Explanatory Statement thereto shall be made available for inspection by the Members of the Company, without payment of fees, upto and including the date of AGM. Members desirous of inspecting the same may send their requests at share.dept@bata.com from their registered e-mail addresses mentioning their names and folio numbers / demat account numbers.
- In case of any queries / grievances relating to e-Voting, Members may refer to "Frequently Asked Questions on e-Voting (For Shareholders).pdf" and "e-Voting Manual - Shareholder.pdf" available at the "Download" section of NSDL e-Voting website, i.e., www.evoting.nsdl.com or call on: 022-4886 7000 or contact Mr. Pratik Datta, Senior Manager of NSDL or at e-mail id: evoting@nsdl.com / pratikd@nsdl.com. Members holding securities in demat mode with CDSL, can call at Toll Free No.: 1800 21 09911 or at e-mail id: helpdesk.evoting@cdslindia.com. For any further assistance, Members may also contact Mr. Nitin Bagaria, Company Secretary, Bata India Limited at Telephone No.: +91 33 2289 5796 / +91 92686 88547 or at e-mail ID: share.dept@bata.com.

Attention of the Members is also drawn to the SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-PO/13750/2026 dated January 30, 2026 on Special Window for Transfer and Dematerialisation of Physical Securities, copy of which is also available on the website of the Company. The Special Window is open from February 5, 2026 and shall remain open till February 4, 2027.

For BATA INDIA LIMITED
Sd/-
NITIN BAGARIA
Company Secretary & Compliance Officer

Place : Gurgaon
Date : July 17, 2026

CL Educate Limited
CIN: L74899DL1996PLC425162
Registered Office: A-45, First Floor, Mohan Co-operative Industrial Estate, New Delhi - 110044, India Tel: +91 (11) 4128 1100, Fax: +91 (11) 4128 1101 E-mail: compliance@cleducate.com, Website: www.cleducate.com
Form No. INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another
BEFORE THE CENTRAL GOVERNMENT
(REGIONAL DIRECTOR, NORTHERN REGION DIRECTORATE - I)
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
And
In the matter of CL Educate Limited having its registered office at A-45, First Floor, Mohan Co-Operative Industrial Estate, New Delhi - 110044, India
..... Applicant Company
Notice is hereby given to the General Public that the Applicant Company proposes to make an application to the Central Government (power delegated to Regional Director) under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company, in terms of the Special Resolution passed by way of Postal Ballot on July 16, 2026, to enable the Company to change its registered office from "National Capital Territory of Delhi" to "State of Maharashtra".
Any person whose interest is likely to be affected by the proposed change of registered office of the Company may deliver his/her objections either on the MCA-21 portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, North Western Region at Northern Region Directorate - I at B-2 Wing, 2nd floor, Pt. Deendayal Aiyadaya Bhawan, 2nd Floor, CGO Complex, New Delhi - 110003, within fourteen (14) days from the date of publication of this notice, with a copy to the Applicant Company at its registered office at the address mentioned below:
"A-45, First Floor, Mohan Co-Operative Industrial Estate, New Delhi - 110044, India."
For and on behalf of
CL Educate Limited
Sd/-
Gautam Puri
Managing Director
DIN: 00033548

Place: New Delhi
Date: July 18, 2026

SIDH MANAGEMENT CORPORATE SERVICES LTD.
CIN: L65999DL1985PLC019846
Extension Office - E - 253, SaraswatiKunj Apartments 25, I.P. Extension, Patparganj New Delhi - 110092, Phone: + 011-22731509
Email: info@sidhmanagement.in, Website: www.sidhmanagement.in

PUBLIC NOTICE -42ND ANNUAL GENERAL MEETING (AGM)

The 42nd AGM of the Members of the Company will be held on **Thursday, 20th day of August, 2026 at 11:00 A.M. IST** at E-253, Saraswati Kunj Apartments, 25, I.P. Extension, Patparganj, New Delhi - 110092, the businesses as set out in the Notice convening the AGM.
The Notice of AGM along with the Annual Report for the F.Y. 2025-2026 are being sent in electronic mode to Members whose e-mail address is registered with the Company or the Depository Participant(s) as a part of green initiative measure and The Company shall send physical copy of the Annual Report only to those members who specifically request for the same at info@sidhmanagement.in.
If your email ID is already registered with the Company/ Depository, Notice of AGM along with annual report for FY 2025-2026 and login details for e-voting shall be sent to your registered email address. In case you have not registered your email ID with the Company/ Depository, please follow below instructions to register your email ID for obtaining annual report for FY 2025-26 and login details for e-voting.

Physical Holding Send a request to Registrar and Transfer Agents of the Company, M/s. Adroit Corporate Services Pvt. Ltd. at info@adroitcorporate.com providing Folio number, Name of the shareholder, scanned copy of the share certificate (Front and Back), PAN(Self attested scanned copy of PAN Card), AADHAR (Self attested scanned copy of Aadhar Card) for registering email address. **PLEASE UPDATE THE SAME ON OR BEFORE Thursday, August 13, 2026**

Demat Holding Please contact your Depository Participant (DP) and register your email address as per the process advised by DP. **PLEASE UPDATE THE SAME ON OR BEFORE Thursday, August 13, 2026**

The Notice of AGM and Annual Report for FY 2025-2026 will also be available on Company's website www.sidhmanagement.in and the Notice of AGM will also be available on the websites of the stock exchanges on which the securities of the Company are listed i.e. at www.mseil.in.

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-POD/13750/2026 dated January 30, 2026, titled "Ease of Doing Investment - Special Window for Transfer and Dematerialisation of Physical Securities" shareholders of the Company, holding shares in physical form are hereby informed that SEBI has opened & Special window for a period of 1 (one) year commencing from **February 05, 2026 to February 04, 2027**, to apply for transfer and dematerialisation ("Demat") of physical securities that were sold/purchased prior to April 01, 2019, or for the transfer request(s) which were rejected / returned / not attended due to deficiency in documents, process or any other reason, may send the documents along with original share certificate(s) to Company's Registrar and Share Transfer Agent M/s. Adroit Corporate Services Private Limited, within the above-mentioned period at their office: 19-20 Jatebhari Ind. Estate, Makwana Road, Marol, Andheri (E), Mumbai-400 059 Tel: 022-42270400 Fax: 022-28503748 Email: info@adroitcorporate.com for processing. The shareholders are requested to refer to the aforesaid Circular available on the website of the Company before submission.

For Sidh Management Corporate Services Limited
Pradeep Soni
Company Secretary cum Compliance Officer
M. No. A25181

Place: Delhi
Date: 17/07/2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RAISEN MARKETING PRIVATE LIMITED OPERATING IN BUSINESS OF TRADING AND RETAIL SALE OF ALCOHOLIC BEVERAGES

LOCATION: BHOPAL, DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. NO.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN & CIN/LLP No. Raisen Marketing Private Limited PAN: AACR7050R CIN: US2209MP20112PTC027630
2.	Address of the Registered Office G-11, 119A, Gulmohar Colony, Bhopal, Madhya Pradesh, India, 462039
3.	URL of website Not available
4.	Details of place where majority of fixed assets are located No fixed assets have been identified based on information presently available

